

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.02.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.35/9/AMR/2021	IA(IBC)/126/2021	9 of IBC	Vwin Impex Vs Laxmesaai Steel Pvt Ltd

**Counsel for Petitioner(s):**

<small>Ries</small>			
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature


**Counsel for Respondent(s):**

<small>Ries</small>			
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

None appears for the Operational Creditor. On the last occasion the office colleague of the Counsel for the Operational Creditor submitted that the Senior Counsel wants to appear. Hence, the matter was adjourned to this day. It is also stated by the Counsel for the Corporate Debtor that the CP (IB) No.74/7/AMR/2021 was admitted and the CIRP process was initiated against the Corporate Debtor on 18.01.2022. Hence, this matter becomes infructuous. Recording the said submission and considering that the Operational Creditor does not have anything to oppose, the petition is dismissed, with liberty to the Operational Creditor to submit his claim before the RP appointed in CP (IB) No.74/7/AMR/2021.

Since, the main CP is dismissed, IA(IBC)/126/2021 becomes infructuous and closed.

  
**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**